ÐITEM NO.43 COURT NO.1 SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).15694/2008

(From the judgement and order dated 21/04/2008 in CWP No. 7885/2008
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

PRITAM CHAUDHARY & ORS. Petitioner(s)

VERSUS

M/S BAJAJ HINDUSTAN LTD.& ORS. Respondent(s)

(With prayer for interim relief and office report)

WITH SLP(C) NO. 15465 of 2008
(With prayer for interim relief and office report)

T.P.(C) NO. 614 of 2008
(With appln. for directions and office report)

Date: 09/11/2009 These Petitions were called on for hearing today.

CORAM :
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE P. SATHASIVAM

For Petitioner(s) Mr. Sanjay Sharawat,Adv.

SLP(C) 15465/08 Mr. Ravi Prakash Mehrotra, Adv.

Mr. Vikas Mehta, Adv.

For Respondent(s) Mr. Mukul Rohtagi, Sr. Adv.
Ms. Manik Karanjawala,Adv.
Mr. R.N. Karanjawala, Adv.
Mr. Sanjiv Kumar, Singh, Adv.
Ms. Ruby Singh Ahuja, Adv.
Mr. Manu Aggarwal, Adv.

Ms. Indu Malhotra, Sr. Adv.
Ms. Sunieta Ojha, Adv.
Ms. Prerna Priyadarshini, Adv.

Mr. Vishwajit Singh ,Adv
Mr. Siddharth Sengar, Adv.
Mr. Pankaj, Bisht, Adv.

Mr. Ravi Prakash Mehrotra ,Adv
Mr. Viplav Sharma, Adv.

UPON hearing counsel the Court made the following
O R D E R

T.P.(C) No.614/2008 and C.C. No.11570/2009 may be listed along with this matter.

(Meera Hemant) (Veera Verma)
Assistant Registrar Court Master